

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

33

C.P. No. 711/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


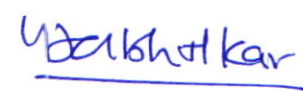
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

Davakhar Infrastructure Pvt. Ltd.
V/s
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	NEELKAMBUS	CP- ROC Mumbai	
2	Yogesh Dabholkar	PCS	

ORDER

CP No. 711/ 252(1)/NCLT/MB/MAH/2017

Company Application is allowed vide separate on imposing cost of

₹1,00,000/-.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)